

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

Appeal No.230/2017

SECTION: UNDER SECTION 252 of the Companies Act, 2013.

IN THE MATTER OF:

Shativeer Developers Pvt. Ltd.

..... Petitioner

V/s

Registrar of Companies.

.....Respondent

Order delivered on 30.11.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : Mr. Anurag Nirbhaya, Advocate

For the Respondent(s) : -

Ms.Esha Kadian, Ms. Lakshmi Gurung, Counsel for
Income Tax Department
Mr. Manish Raj, Company Prosecutor

ORDER

Ld. Counsel for the Petitioner is present. Upon notice RoC is represented by Mr. Manish Raj, Company Prosecutor is present



and who seeks some time to file reply. Taking into consideration the said representation, 4 weeks time is granted to RoC to file its reply. A copy of the reply shall be furnished to the Ld. Counsel for the Petitioner to enable the Petitioner to file its rejoinder, if any and for which purpose Petitioner is granted two weeks time. Petitioner is further directed to take notice on the jurisdictional Income Tax Office which completed the last assessment of the Company prior to striking off. A copy of the appeal along with annexures shall also be served to the Ld. Representative for Income Tax namely Ms. Lakshmi Gurung, who is appearing before this Tribunal for Income Tax, within a period of 5 days from today. Income Tax Department to respond and make their submissions/objections, if any, on or before 16.01.2018.

Post the matter on 16.01.2018.

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)